

(A/E)

18.12.97

As desired by the authorities, during thorough search being made to streamline the functioning of the office the case was found unattended to. It ought to have been listed in 1996 itself. The concerned dealing hand has been directed to be more careful in future.

As the matter is to streamline the functioning the case is submitted before Registrar for fixing a date for listing it before appropriate Bench as ordered by the Honble court.

for
9/12/97
SO(S)

DR(S) A date be fixed for listing the case before the Honble Court.

10/12/97

Registrar

Division 18/12/97 (18/12)

14/12

or
CA2PA
have been exchanged,
Submitted:
17/12/97

Hon. Mr Justice B.C. Saxena, VC
Hon. Mr D.S. Baweja, AM

This OA has been filed to challenge an order passed by the Procurement authority under the Payment of Wages Act without filing appeal before the District Judge.

In view of the Supreme Court decision in R.P. Bhatia vs Controller of Printing and Stationery, the OA is not cognizable by this Tribunal. It is accordingly disposed of as not maintainable. Motion or any is vacated.

Nothing in this order shall however, preclude the applicant from seeking redressal of his grievance from appropriate forum if so advised.

Dr. Baweja
AM

Boh
VC